

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.237/MP/2017  
Along with I.A. No. 11/2018**

Subject : Petition preferred under Section 94 (1)(f) of the Electricity Act, 2003 for seeking extension of time prescribed for implementation of the Central Electricity Regulatory Commissions Order dated 5 January, 2016 in Petition No. 420/MP/2014 in the matter of Endangering grid security due to non-implementation of contingency demand disconnection scheme for sudden loss of wind generation, non-availability of LVRT protection, non scheduling of wind generation as per CERC (Indian Electricity Grid Code) Regulations, 2010 (IEGC) 6.5.23 (i), lack of necessary demand estimation as per IEGC Regulation 5.3 and not providing real time SCADA data to LDC., and for seeking relief to specific provisions of the aforementioned Order. (Interlocutory application seeking extension of timeline for implementation of the order dated 5.1.2016 in Petition No. 420/MP/2014

Date of hearing : 31.1.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S.Jha, Member

Petitioner : Suzlon Energy Limited (SEL)

Respondents : Southern Regional Load Despatch Centre and Others

Parties present : Ms. Shikha Ohri, Advocate, SEL  
Shri Nishant Kumar, Advocate, SEL  
Shri N.K. Deo, SEL  
Shri Shatrajit Banerjee, SLDC & POSOCO  
Shri Aman Senghama, SLDC & POSOCO  
Shri G. Chakraborty, POSOCO  
Shri T. Kalanithy, SRLDC & POSOCO  
Shri Venkateshan.M, SRLDC & POSOCO

**Record of Proceedings**

At the outset, learned counsel for the Petitioner submitted that the Petitioner is willing to implement the LVRT solution. However, certain clarity is required on technical aspects. Learned counsel further submitted that as per the Commission's order dated 5.1.2016 in Petition No. 420/MP/2014, Regional Power Committees made a proposal for funding from PSDF and NCEF Green fund for retrofitting wind turbines with LVRT. However, there is no development in this regard. Learned counsel for the Petitioner

submitted that the Petitioner has approached the RERC for tariff adjustment and the matter is under consideration.

2. The Representative of the POSOCO submitted that funding can be provided only to such generators who are supplying power to the distribution companies. The representative of POSOCO submitted that in terms of the order dated 5.1.2016 in Petition No. 420/MP/2014, RPCs are required to make proposal for arrangement of funding for PSDF/NCEF/Green Fund for retrofitting of WTGS with LVRT.

3. After hearing the learned counsel for the Petitioner and the Representatives of the Respondents, the Commission directed the Petitioner to approach all the State Commissions for tariff adjustment proposal.

4. The Commission further directed the POSOCO to submit the States WTG-wise data containing (i) population of wind turbines as per models, make and voltage levels, and (ii) details of LVRT enabled, LVRT design supported and fitted to be enabled, LVRT design supported but to be fitted and LVRT to be retrofitted.

5. The Commission directed the CEA to submit the study regarding technical feasibility of installation of LVRT in WTG in terms of the order dated 5.1.2016 in Petition No.420/MP/2014.

6. The Commission observed that the Wind Power Developers should approach the concerned SERCs for allowing the cost of retrofitting, WTGs-wise LVRT in terms of the applicable regulations of the SERCs and the PPAs.

7. The Commission directed POSOCO to coordinate with the RPCs for taking up a consolidated case for funding from PSDF/Green Fund for retrofitting WTGs with LVRT in terms of order dated 5.1.2016 in Petition No. 420/MP/2014.

8. The Commission directed the parties to file the above information within one month from the issue of the ROP.

9. The Commission directed that the interim direction dated 10.4.2018 shall be continued till the disposal of the Petition.

10. Subject to the above, the Commission reserved order in the Petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**